

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4800
ANSWERED ON:22.04.2015
ILLEGAL CONSTRUCTION
Mahato Dr. Mriganka;Shirole Shri Anil

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of complaints received regarding illegal constructions violating rules/ regulation of Delhi Development Authority (DDA) and other enforcement agencies in various parts of Delhi, the action taken/ proposed to be taken in each case;
- (b) whether DDA has allotted land to any private companies/ NGOs during each of the last three years and the current year, if so, the details thereof, company/ NGO-wise and the purpose for the same;
- (c) the details of violation of terms and conditions noticed by DDA during the above period and the action taken/ being taken by the Government in this regard;
- (d) whether the land has been utilised by these private companies/NGOs; and
- (e) if so, the details thereof, if not, the reasons therefor and the action taken/being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

(a): As per information received from New Delhi Municipal Council (NDMC), North Delhi Municipal Corporation, South Delhi Municipal Corporation, East Delhi Municipal Corporation and Delhi Cantonment Board, a total number of 60,107 complaints regarding unauthorized construction have been received during the year 2014. Out of these complaints, action against 8,471 properties have been initiated under Sections 343/ 344 of the Delhi Municipal Corporation Act, 1957 and action in the form of demolition/ sealing has been taken in respect of 5,795 properties. Action against the illegal constructions is taken as per the terms and conditions of the allotment/ lease deed and under the provisions of Delhi Municipal Corporation Act, 1957, New Delhi Municipal Council Act, 1994, Cantonment Act, 2006, Public Premises (Eviction of Unauthorized Occupants) Act, 1971 and Building Bye-Laws.

(b): Delhi Development Authority (DDA) has informed that land has not been allotted to any private companies/ NGOs during the last three years and the current year.

(c): DDA has informed that during the last three years and the current year, they have cancelled allotment/ lease deed of two schools because of violation of terms and conditions.

(d) to (e): Do not arise.